

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 22nd day of March, 2010

ORIGINAL APPLICATION NO. 145/2010

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

C.P. Gupta son of Late Shri Murli Dhar by caste aged about 61 years, resident of B-7, Sanjay Nagar Colony, Bharatpur. Presently retired as Postmaster, Deeg Head Post Office.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Senior Superintendent Post Offices, Bharatpur Dn., Bharatpur.

.....RESPONDENTS

(By Advocate: -----)

ORDER (ORAL)

The grievance of the applicant in this case is regarding impugned order dated 01.12.2008 (Annexure A/2) and order dated 16.07.2008 (Annexure A/3) whereby penalty of recovery of Rs.75,000/- has been imposed and that he has also filed Revision Petition dated 25.11.2009 (Annexure A/1) against the penalty imposed by the Disciplinary Authority, which penalty has been affirmed by the Appellate Authority, which has not been disposed of so far. Since the applicant has availed the statutory remedy by way of Revision Petition before the Chief Post Master General, Rajasthan Circle, Jaipur i.e. Respondent no. 2, and respondent no. 2 has not decided the same so far, we are of the view

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that the present OA can be disposed of at this stage with direction to respondent no. 2 to decide the same. Thus without entering into merit of the case, the present OA is disposed with direction to respondent no. 2 to decide the Revision Petition dated 25.11.2009 (Annexure A/1) by passing a reasoned & speaking order within a period of three months from the date of receipt of a copy of this order. In case the applicant is still aggrieved by the order to be passed by the Revising Authority, it will be open for him to file substantive OA thereby challenging the validity of the order passed by the Disciplinary Authority, Appellate Authority and Revising Authority.

2. With these observations, the OA is disposed of at admission stage with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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